

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA Nos. 654 and 655 of 2016 in
DFR No. 3557 of 2016**

Dated: 16th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Bharat Aluminium Co. Ltd. ...Appellant(s)
Vs.
Chhattisgarh State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Mishra
Ms. Shikha Ohri

Counsel for the Respondent(s) : -

ORDER

**IA No. 654 of 2016
(*Appl. for leave to appeal*)**

In this application, the Applicant/appellant has prayed that it may be granted leave to appeal.

Notice has been served on the Respondents. However, Respondents are not represented.

We have heard learned counsel for the Appellant and perused the application. For the reasons stated in the application, leave to appeal is granted. Application is disposed of.

**IA No. 655 of 2016
(*Appl. for condonation of delay*)**

None appears for the Respondents.

List the application on **02.02.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

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